

MR. SPEAKER : I am very sorry. There is so much excitement over this. I adjourn the House for half an hour.

13.04 hrs.

The Lok Sabha adjourned till thirty-five minutes past thirteen of the clock.

The Lok Sabha re-assembled at thirty-eight minutes past thirteen of the clock.

[MR. DUPT SPEAKER in the chair.]

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. DEPUTY-SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Twelfth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each:—

- (1) Shri J. Rameshwar Rao 17th November to 5th December, 1969 (Ninth Session)
- (2) Shri Brijraj Singh Kotah 17th November to 10th December, 1969 (Ninth Session)
- (3) Shri K. Hanumanthaiya 17th November to 17th December, 1969 (Ninth Session)
- (4) H. H. Maharaja Brijendra Singh of Bharatpur 4th to 24th December, 1969 (Ninth Session)

I take it that the House agrees with the recommendations of the Committee.

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: The Members will be informed accordingly.

13.40 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

FIFTY-THIRD REPORT

SHRI M. B. RANA (Bach): I beg to present the Fifty-third Report of the Committee on Public Undertakings on action taken by Government on the recom-

mendations Contained in their Fifth Report or contract entered into by State Trading Corporation of India Ltd., with M/s. Oval Industries, Inc., New York, for import of Sulphur.

SHRI BISHWANATH ROY (Deoria) : Sir, before you take up the next item, I want to just inform you that more than 40 minutes were taken by the other side while we here were not allowed even to put one or two questions on important points concerning the nation.

MR. DEPUTY-SPEAKER: On what?

SHRI BISHWANATH ROY: The question is about the news published in *National Herald* dated 20th December, 1969 the RSS plot to kill the P.M.—

MR. DEPUTY-SPEAKER: We are in the midst of another item. I request you to wait until that is over. Kindly co-operate in running the sittings of the House.

SHRI BISHWANATH ROY: Just one or two minutes only.

MR. DEPUTY-SPEAKER: That is not relevant to this. I will allow you when the time comes, but not now.

13.42 hrs.

STATEMENT RE. CEMENT DECONTROL

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED): As the Hon'ble Members of this House are aware, I made a statement in this House on the 14th April 1969 regarding the decision of the Government to discontinue the existing arrangements and remove all controls over price and distribution of cement with effect from 1-1-1970, for the reasons explained therein. Since then numerous representations have been received by the Government from a large number of producers, Members of Parliament, State Governments and Chambers of Commerce urging the Government to reconsider its decision and continue the existing arrangements for the sale of cement at a uniform f.o.r. destination price and freight equalisation arrangements. The